

everybody does what he is doing, then there will be no end to it. He is a leader of the party and he should not raise it like this. I have got a number of Call Attention Notices before me. I cannot allow him to raise it like this.

**Shri Raj Raj Madhok:** You can ask the Government to make a statement early.

**Mr. Speaker:** He cannot raise it separately like this. I will certainly consider it. There are so many Call Attention Notices. Papers to be laid.

12.37 hrs.

#### PAPERS LAID ON THE TABLE

##### ECONOMIC SURVEY

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** I beg to lay on the Table a copy of 'Economic Survey' 1966-67. [Placed in Library. See No. LT-338/67].

##### ANNUAL REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING

**The Minister of Education (Dr. Triguna Sen):** I beg to lay on the Table a copy of the Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1964-65, alongwith the Annual Accounts and the Audit Report thereon [Placed in Library. See No. LT-337/67].

##### ACTION TAKEN ON ASSURANCES

**The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh):** I beg to lay on the Table following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers

during the various sessions of Lok Sabha:

##### Fourth Lok Sabha

1. Supplementary Statement No. I—First Session, 1967.

##### Third Lok Sabha

2. Supplementary Statement No. III—Sixteenth Session, 1966.

3. Supplementary Statement No. VI—Fifteenth Session, 1966.

4. Supplementary Statement No. X—Fourteenth Session, 1965.

5. Supplementary Statement No. XI—Thirteenth Session, 1965.

6. Supplementary Statement No. XXVI—Seventh Session 1964.

[Placed in Library. See No. LT-338/67].

**Shri S. M. Banerjee (Kanpur):** Sir, during the last session, some assurances were given. There was an assurance given about certain irregularities committed by the Aminchand Pyarelal firm in Kashmir and we were told that some statement will be made. I would only request the hon. Minister, through you, that if the assurances are given, let those assurances be fulfilled.

**Mr. Speaker:** There is the Assurance Committee. They are looking into it, I suppose.

##### REPORT OF ENQUIRY ON ACCIDENT AT MINE IN HASSAN DISTRICT

**The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):** I beg to lay on the Table a copy of Report of Enquiry on the fatal accident

[Shri L. N. Mishra]  
at Sri Venkateshwara Mica and Beryl  
Mine in Hassan district occurred on  
the 25th December, 1966. [Placed in  
Library. See No. LT-339/67].

**NOTIFICATIONS UNDER DELHI REFORMS  
ACT, ALL INDIA SERVICES ACT, ETC.**

The Minister of State in the Minis-  
try of Home Affairs (Shri Vidya  
Charan Shukla): I beg to re-lay on  
the Table:

(i) a copy each of the following  
Notifications under sub-section (3)  
of section 191 of the Delhi Land  
Reforms Act, 1964:

(a) The Delhi Land Reforms  
(Amendment) Rules, 1966,  
published in Notification No.  
F.(3) L.R.O.'66 in Delhi  
Gazette dated the 8th July,  
1966.

(b) The Delhi Land Reforms  
(Amendment) Rules, 1966  
published in Notification No.  
F(4) L.R.O.'66, in Delhi  
Gazette dated the 8th July,  
1966. [Placed in Library.  
See No. LT-131/67].

(ii) A copy each of the following  
Notifications under sub-section (3)  
of section 3 of the All India Ser-  
vices Act, 1951:

(a) The Indian Forest Service  
(Fixation of Cadre Strength)  
Regulations, 1966, published  
in Notification No. G.S.R.  
1672 in Gazette of India dated  
the 31st October, 1966.

(b) The Indian Forest Service  
(Fixation of Cadre Strength)  
Amendment Regulations, 1966,  
published in Notification No.  
G.S.R. 1673 in Gazette of  
India dated the 31st October,  
1966.

(c) The Indian Forest Service  
(Appointment by Promotion)  
Regulations, 1966, published  
in Notification No. G.S.R.  
1774 in Gazette of India dated

the 30th November, 1966.

(d) The Indian Forest Service  
(Fixation of Cadre Strength)  
Second Amendment Regula-  
tions, 1966, published in Noti-  
fication No. G.S.R. 17 in  
Gazette of India dated the 7th  
January, 1967. [Placed in  
Library. See No. LT-134/67].

(e) The Indian Forest Service  
(Recruitment) Amendment  
Rules, 1967, published in Noti-  
fication No. G.S.R. 387 in  
Gazette of India dated the  
25th March, 1967. [Placed in  
Library. See No. LT-233/67].

(f) G.S.R. 26 published in Gazette  
of India dated the 7th Janu-  
ary, 1967, making certain  
amendment to Schedule III to  
the Indian Administrative  
Service (Pay) Rules, 1954.

(g) G.S.R. 347 published in  
Gazette of India dated the  
18th March, 1967, making cer-  
tain amendment to Schedule  
III to the Indian Administra-  
tive (Pay) Rules, 1954.

(h) G.S.R. 348 published in  
Gazette of India dated the  
18th March, 1967, making cer-  
tain amendment to Schedule  
III to the Indian Administra-  
tive Service (Pay) Rules, 1954.  
[Placed in Library. See No.  
LT-301/67].

(2) I also lay on the Table:

(i) a copy each of the follow-  
ing Notifications under sub-  
section (2) of section 3 of the  
All India Services Act 1951:—

(a) G.S.R. 422, published in  
Gazette of India dated the 1st  
April, 1967, making certain  
amendments to Schedule III  
to the Indian Police Service  
(Pay) Rules, 1964.

(b) G.S.R. 423 published in  
Gazette of India dated the 1st  
April, 1967 making certain